

THIRD REPORT BY THE OVERSIGHT COMMITTEE IN COMPLIANCE OF DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 24.01.2019 IN ORIGINAL APPLICATION NO. 601/2018.

REFERENCE:

- 1. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 24.01.2019 OA NO. 601/2018;**
- 2. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 29.01.2019 OA NO. 807/2018 WITH 996/2018;**
- 3. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 18.07.2019 OA NO. 159/2013 TITLED AS "LOKADHIKAR SANGATHAN VS GOVT. OF NCT OF DELHI & ORS";**
- 4. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 05.08.2019 OA NO. 56 AND 57 OF 2013 TITLED AS "SATISH KUMAR VS UOI & ORS" AND "MAHAVIRSINGH VS UOI & ORS".**

This Oversight Committee was constituted by Hon'ble National Green Tribunal vide its order dated 24.01.2019 passed in Original Application No.601/2018 titled MayankManohar&Paras Singh, Reporter versus Govt of NCT of Delhi &Ors.

The scope of the Committee has been enhanced by the Hon'ble National Green Tribunal vide its order dated 29.01.2019 in OA No.807/2018.

Thereafter various orders have been passed from time to time in the captioned references referred to above. This Committee has been directed to submit the final report by 31.10.2019. Request for extension of time to submit the report has already been made to Hon'ble National Green Tribunal on 31.10.2019.

This Committee has been directed in OA No. 601/2018 to furnish its action taken report atleast quarterly.

REPORT

This is in continuation of previous two reports filed in May, 2019 and August, 2019 by the Oversight Committee, pursuant to the directions in para 39 of the Order in OA No 601/2018. The Committee has been directed to have the target of abating the air and water Pollution by overseeing closure of the industries operating illegally in violation of Environmental Norms or taking such other measures. Pursuant to the directions in the matters of OA Nos. 601/2018, 56&57/2013, 159/2013 and 807/2018 inspection of different areas were carried out by the Committee and detailed hereunder :

OA NO. 601/2018

It has already been reported to this Tribunal that action under Step-1 and Step-2 is complete. Action under Step-3 is taking lot of time.

A meeting was convened on 26.08.2019 to discuss the issue regarding action taken under Step-3 and the progress made so far by the concerned Municipal Authorities. The representative from SDMC informed that factory owners usually lock their factory during sealing drive and run away, which is hampering the task in hand. While expressing its displeasure on this type of attitude, all the three DMCs were directed to stick to the time lines assured for taking action required under step-3. The request made by the representative of SDMC for extension of time to complete the work was also acceded to by directing to complete the work by 08.09.2019.

The concerned agencies have assured to expedite the action under Step-3. Shortage of Manpower, financial crunch, difficulties faced in getting the 48 hours notice served on the industries, non-availability of Police aid at the time of sealing were brought to the notice of the Committee and remedial steps to deal with such problems were also discussed and suggested.

The representative of Industries Department informed that it is difficult to identify those units which have been shifted to other places unless the addresses are provided by the three Delhi Municipal Corporation and that till then it may be difficult to impose the penalty on these the units. The committee directed the representative of Industries Department to coordinate with the three DMCs to collect the progress report with reference to action in OA No. 601/2018 on weekly basis so that data can be compiled.

The Sr. Environmental Engineer, DPCC informed the Committee that steps to recover Environmental Compensation from the polluting industries for causing damage to the Environment has not gained speed. The reason disclosed was that nature of activity is very important to decide the amount of penalty. The undersigned directed all the DMCs to submit/provide the list of the units along with clear address, date of start of operations, date

of sealing/closure/number of days of violation, activity to calculate category wise quantum of the Environmental Compensation to be levied etc for further necessary action.

All the three DMCs were also directed to submit Action Plan based on which recommendations are to be made to Hon'ble National Green Tribunal.

On the same day a meeting was also held with NGO, Toxics Link for implementation of the direction by Hon'ble National Green Tribunal.

The Committee was informed that handling of solid waste, segregation of Domestic waste or Institutional waste must be done at initial stage i.e. dry waste, wet waste or plastic waste &ors. may be segregated so that waste collectors may handle the waste in a proper manner, representative again stated that it will also reduce the work load on the agencies which are already in the field for waste management like the three DMCs.

There was also discussion about the shortage of landfills site in Delhi and that the Committee may also involve ResidentsWelfare Associations (RWAs), Education Institutions as stakeholders for handling and managing of the Solid waste generated from their respective areas which may reduce load on sanitary landfills.

A meeting was also held on 30.10.2019 with Chief Secretary, GNCTD and the Commissioners of three DMCs, Commissioner of Industries and Chairman of DPCC. Detailed report in this regard shall be submitted later.

ORIGINAL APPLICATION NO.159/2013

DATE OF INSPECTION

AREA

20.08.2019
09.09.2019
12.09.2019

Wazirpur Industrial Area
Badli Industrial Area
SMA and SSI.

WAZIRPUR INDUSTRIAL AREA

These petitioners were aggrieved due to the high level polluting activities in the area i.e. Electro Plating, Pickling of Nickel (Ni), Chrome (Cr), Copper (Cu), Dipping of Metal.

The Committee inspected Wazirpur Industrial Area on 20.08.2019 where the air and water pollution had been due to industrial activity manly Electro Plating, SS Pickling. The pollution is caused by the waste water generated in the process of pickling activity, washing of metal, sludge generated from the Effluent Treatment Plant. These units were also generating hazardous waste

from pickling activities. The metals used in pickling industries produce corrosive wastes and effluent discharged contains toxic waste which is harmful to health.

- a) **M/s Bright Electroplating:** M/s Bright Electroplating, C-5/2, Wazirpur Industrial Area, Delhi-110052 was inspected and it was found to be engaged in the activity of Electroplating consisting steps like Neutralising tank (4 tanks), Chrome plating with Sulphate & Boric Acid having 2 Dip containers. The unit has also installed Effluent Treatment Plant. Reaction cum settling was stored near storage tank. Dry/wet sludge was not observed in the sludge drying bed. The unit has been asked to install flow meter at the inlet and outlet of ETP.



M/s Bright Electroplating-Inspection



M/s Bright Electroplating-Inspection

- b) **M/s Speculum Finish:** The unit namely M/s Speculum Finish, Shed 20, Wazirpur Industrial Area, Delhi-110052 was engaged in the activity of Electroplating of Nickel (3 tank), Chromium (1 tank) and Copper (3 tank). The unit has also installed Effluent

Treatment Plant. Dosing chemicals were Sodium-meta-sulphate, Caustic, Poly-electrolyte. The unit was having two collection tank for ETP out of which one was in use for collection of waste.



M/s Speculum Finish-Inspection



M/s Speculum Finish-Inspection



M/s Speculum Finish-Inspection



M/s Speculum Finish-Inspection

Inspection team also checked the unit M/s Tirupati Metal, B-8 (Group), Wazirpur Industrial Area, Delhi-110052 which was running earlier illegally without obtaining mandatory license/consents and sealed by the nodal agencies.

Apart from the above, the team also visited Wazirpur Industrial Area CETP Plant. Treated effluent quality was shown by the Online Monitoring System (OLMS) installed at the outlet of the CETP and that the treated effluent quality was reported to be as per the norms laid down.



Wazirpur Industrial Area CETP Plant



Wazirpur Industrial Area CETP Plant



Wazirpur Industrial Area CETP Plant



Wazirpur Industrial Area CETP Plant

BADLI INDUSTRIAL AREA

The Chairperson of Oversight Committee with the SDM of Alipur, Environmental Engineer of DPCC, Mr. Meghraj Singh Rawat, Dr BMS Reddy, Nodal Officer of the Oversight Committee etc visited the Badli Industrial Area on 09.09.2019. Details of the inspections and observations are listed below:

- a) **M/s Marc Enterprises Pvt. Ltd, S-100, PH I, Badli Industrial Estate:** The unit was found operational and is engaged in the activity of Manufacturing of Electrical appliances (With Phosphating, Chromatizing and Powder Coating). The unit is having 7 tanks for phosphate dipping. Effluent Treatment Plant for treatment of waste water generated from the unit has been installed. Caustic, Alum and Polyelectrolyte were used for dosing in Effluent Treatment Plant. One D.G. set of 180 KVA was installed in the premises with acoustic enclosure and adequate stack height. Treated effluent is being discharged into the conveyance system leading to Badli CETP.



M/s Marc Enterprises Pvt. Ltd



Hazardous Waste Storage

- b) **M/s New Line Buildcap Pvt. Ltd., S-99, Phase-1, Badli Industrial Estate, Delhi-110042:** The unit is engaged in the activity of Mfg. of Tyre Retreading Materials. The unit has obtained CTE on 08.01.2019 and CTO on 05.07.2019. During the inspection, the persons present at the unit, did not open the lock of the premises despite waiting for about 15 minutes in front of the gate to inspect the unit. No one responded from the unit even though the unit was operational during that time. DPCC officers were asked to take necessary action against the unit by issuance of notice for closure. The unit was issued closure directions by the DPCC on 17.09.2019.



M/s New Line BuildcapPvt.Ltd.

- c) **M/s Shri Ram Enterprises, M-9, Phase-1, Badli Industrial Area, Delhi-110042:** The unit is engaged in the activity of manufacturing of aluminium circle. The unit is having Consent to Operate, under Water Act, 1974 and Air Act, 1981, valid upto 02.08.2021. The unit has installed Dye machine with 2 hot roller machines and 1 cold roller machine. Scrubber has been installed on the roof top for control of emissions generated from the pit furnace.



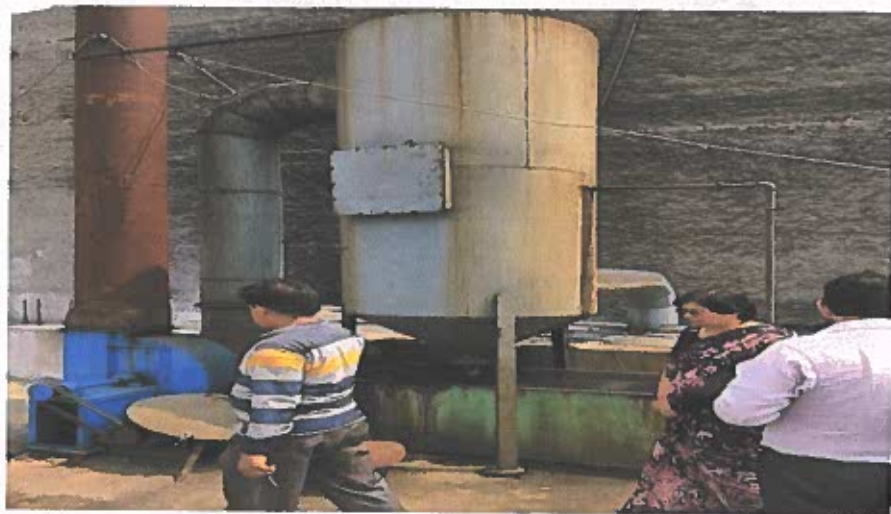
M/s Shri Ram Enterprises



M/s Shri Ram Enterprises



M/s Shri Ram Enterprises



M/s Shri Ram Enterprises (Spray Tower on roof)

- d) **M/s Silkon Thread Pvt. Ltd., S-66, Phase-1, Badli Industrial Area, Delhi-110042**:The unit is engaged in the activity of Dyeing of yarn (Thread).The unit is having Consent to Operate under Orange Category, valid up to 18.05.2021. The unit is having one Boiler using PNG as fuel. Effluent Treatment Plant installed on the roof of the premises with dosing of Lime, Alum and Polyelectrolyte for treating waste water generated from the unit. Hazardous waste was stored on the roof of the premises (With Iron Net) in isolated area but date of storage was not mentioned in Hazardous tank/Drum.



M/s Silkon Thread Pvt. Ltd. (Activity- Dyeing Of Yarn (Thread))



M/s Silkon Thread Pvt. Ltd. (Boiler)



M/s Silkon Thread Pvt. Ltd. (PNG Connection for Boiler)



M/s Silkon Thread Pvt. Ltd. (Effluent Treatment Plant)



M/s Silkon Thread Pvt. Ltd. (Effluent Treatment Plant- Water Sample before treatment and after treatment)



M/s Silkon Thread Pvt. Ltd. (Softener tank)



M/s Silkon Thread Pvt. Ltd. (Hazardous waste storage)

- e) **SS Pickling unit-S.B. Steel (Closure direction issued on 06.12.2018): M/s Madhav Enterprises, S-58, Phase-1, Badli Industrial Area, Delhi-110042:** M/s S.B. Steel which was engaged in the activity of Stainless Steel Pickling at the same address, has been closed pursuant to closure direction issued on 06.12.2018. Seal was found intact. However, M/s Madhav Enterprises was found operational during inspection and the unit is now engaged in the activity of Cold Re-Rolling of Stainless Steel Sheets at the same address. The unit is having Consent to Operate under Green Category valid up to 03.08.2027. The unit is having 3 roller machines.



M/s Madhav Enterprises



M/s Madhav Enterprises

- f) **SS Pickling unit – M/s Swift Chemical Corporation (Closure direction issued on 06.12.2018) : M/s Mangla Industries, S-56, Phase-1, Badli Industrial Area, Delhi-110042:** M/s Swift Chemical Corporation which was engaged in the activity of Pickling of S.S. Sheets at the same address stands closed in terms of closure direction issued on 06.12.2018. Seal was found intact. However, M/s Mangla Industries was found operational during inspection and the unit is engaged in the activity of Cold RE Rolling of S.S. Plates/Sheets (Job Work) at the same address. The unit is having Consent to Operate under Green Category valid up to 24.09.2028. The unit is having 4 Cold rolling machines.



M/s Mangla Industries



M/s Mangla Industries

- g) SS Pickling unit–M/s Shiv Industries (Closure direction issued on 06.12.2018):**
M/s ShriBalaji Cargo, S-14, Phase-1, Badli Industrial Area, Delhi-110042: M/s Shiv Industries which was engaged in the activity of Pickling, Annealing and Re-Rolling Of S.S Sheets at the same address is lying closed in terms of closure direction issued on 06.12.2018. Seal was found intact. However, M/s Shri Balaji Cargo was found operational during inspection and the unit was engaged in the activity of Mfg. of S.S. Cold Re-rolling at the same address. The unit applied for Consent to Operate (R) on 25.04.2019. Two Re-Rolling Machines and one Cutter were found installed in the premises.



M/s Shri Balaji Cargo



M/s Shri Balaji Cargo

- h) SS Pickling unit- M/s Surender Kumar and Co. (Closure direction issued on 06.12.2018): M/s Shree Shyam Cutleries, S-11, Phase-1, Badli Industrial Area, Delhi-110042 : M/s Surender Kumar and Co. which was engaged in the activity of Pickling, Annealing and ReRolling of S.S. Sheets at the same address has been closed in terms of closure directions issued on 06.12.2018. However, M/s Shree Shyam Cutleries was found operational during inspection and the unit was engaged in the activity of manufacturing of Cutleries at the same address. The unit is having 5 Moulding Machine (Press)**



M/s Shree Shyam Cutleries



M/s Shree Shyam Cutleries

- i) **SS Pickling unit– M/s Hitkari Brothers (Closure direction issued on 06.12.2018): M/s Bansal Steels, Shed No. 5, Phase-1, Badli Industrial Area, Delhi-110042:** M/s Hitkari Brothers which was earlier engaged in the activity of Pickling, Annealing and Re-Rolling of S.S Sheets at the same address is lying closed as closure directions were issued on 06.12.2018. Seal was found intact. However, M/s Bansal Steels was found operational during inspection and the unit was engaged in the activity of Cold Re-Rolling without Pickling of S.S. Sheets (with capacity less than 25 MT/day) at the same address. The unit is having Consent to Operate under Green Category valid up to 25.12.2028. The unit was having 3 Roller machine and 2 Cutter Machine.

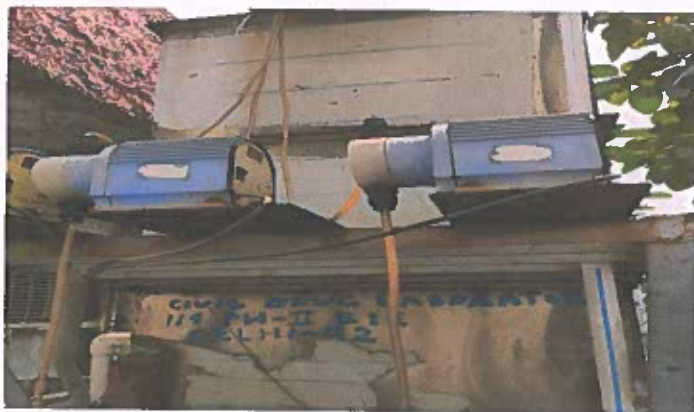


M/s Bansal Steels



M/s Bansal Steels

- j) **M/s Civil Drug Laboratories, 114, Phase-2, Badli Industrial Area, Delhi-110042** :The unit is engaged in the activity of formulation of medicines.The unit is having Consent to Operate under Orange Category valid up to 15.08.2021. The unit has installed Effluent Treatment Plant on the roof top of the premises.



M/s Civil Drug Laboratories (Effluent Treatment Plant)



M/s Civil Drug Laboratories (Sludge Stored in liquid Form)

CETP: The team inspected Badli Industrial Area CETP to check the operational status. It was found that the same was non-operational. However officers of DSIIDC disclosed the reason to be the broken pipeline. He has assured that the said problem will be rectified within 2 days.



Badli Industrial Area CETP



Badli Industrial Area CETP



Badli Industrial Area CETP



Badli Industrial Area CETP



Badli Industrial Area CETP



Badli Industrial Area CETP

SMA & SSI INDUSTRIAL AREA

Chairperson of the Oversight Committee with the SDM of Model Town, Environmental Engineer of DPCC, Mr. Meghraj Singh Rawat, Dr BMS Reddy, Nodal Officer of the Oversight Committee visited the area on 12.09.2019. Details of the inspections and observations are listed below:

- a) **M/s Marc Sanitation Pvt. Ltd., A-2, S.M.A Industrial Area , G T Karnal Road , Delhi - 110040** :The unit is engaged in the activity of Manufacturing Of Bathroom Fitting With Electroplating. It was informed that the unit has applied for Renewal of Consent under Red Category on 13.02.2018. The unit is having 2 Electrical Furnace and 3 Temperature Controller for furnaces (1 was not operational). The unit is having 4 Moulding Machine for dye (1 was in dismantled condition). Chrome reaction tank and Acid Alkali Tank was installed for pickling activity. Effluent Treatment Plant was installed in the premises for treatment of waste water generated from the unit and dosing was being done by Caustic Soda, Lime and Polyelectrolyte. 1 Filter Press was also attached with Effluent Treatment Plant.



M/s Marc Sanitation Pvt. Ltd. (Effluent Treatment Plant)



M/s Marc Sanitation Pvt. Ltd. (Effluent Treatment Plant)

- b) **M/s Mittal Steel Marketing, D-6, S.M.A., Industrial Area, Delhi-110033:** During inspection it was found that the unit was engaged in the activity of Pickling and Annealing of S.S. Sheets which stands closed in terms of closure directions issued to the unit on 06.12.2018. The unit was sealed and electricity was also disconnected on 08.12.2018. However, M/s Sant Ram Goyal, D-6, SMA Co-Op Indl. Estate, G.T. Karnal Road Industrial Area, Delhi - 110033 was found operational during inspection and the unit is engaged in the activity of Cold Re Rolling of S.S. Sheets at the same address. The unit is having Consent to Operate under Green Category valid upto 19.06.2028.



Photo-M/s Sant Ram Goyal



Photo-M/s Sant Ram Goyal

- c) **M/s Prabhat Sanitary ware Pvt. Ltd., D-2, S.M.A., Industrial Area, Delhi-110033:**
This the unitis engaged in the activity of manufacturing of Bathroom Fitting, Stainless Steel Sink and Plastic Moulding Items. Effluent Treatment Plant installed in the premises for treating waste water generated from the unit. The unit has applied for Renewal of Consent under Red Category on 06.10.2017.



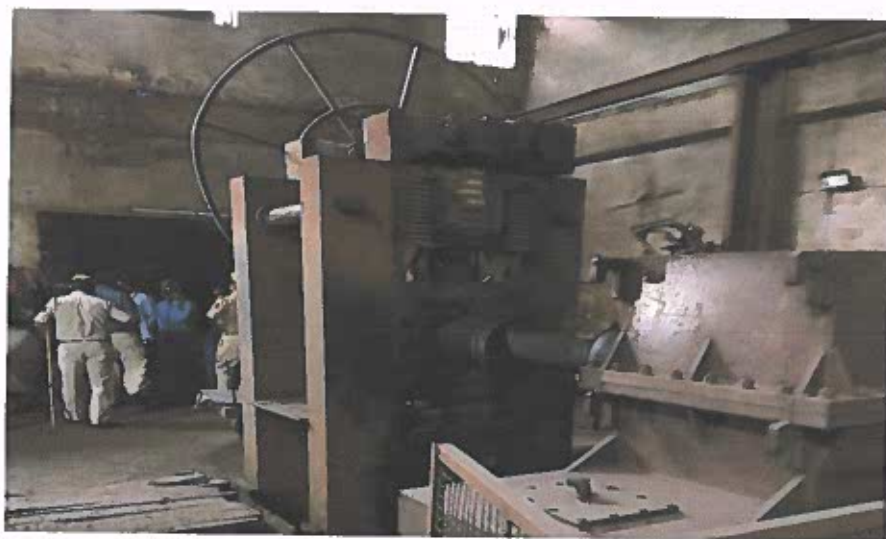
M/s Prabhat Sanitary ware Pvt. Ltd.



M/s Prabhat Sanitary ware Pvt. Ltd.

- d) **M/s Lee Laa Overseas, E-13, S.M.A., Industrial Area, Delhi-110033**: Inspection team inspected the unit and found that since this the unit was engaged in the activity of Pickling and Re-Rolling Of S.S. Sheets after the closure directions were issued to the unit on 06.12.2018, the unit was sealed and electricity was also disconnected on 08.12.2018.
- e) **M/s Vimlak World Enterprises, E-14, S.M.A., Industrial Area, Delhi-110033**: The unit was engaged in the activity of Pickling, Annealing and Re-Rolling of Stainless Steel Sheets. Closure direction issued to the unit on 06.12.2018. Pickling activity has been closed and plant/ machinery removed. The unit has already surrendered its license to operate. However, M/s Grover Stainless Pvt. Ltd. was found operational during

inspection and the unit was engaged in the activity of Cold Re-Rolling of Stainless Steel Sheets at the same address.



M/s Grover Stainless Pvt. Ltd



M/s Grover Stainless Pvt. Ltd

- f) **M/s Balkishan Vinay Kumar, D-46, S.M.A., Industrial Area, Delhi-110033(D-46, SMA)**: The unit was engaged in the activity of Pickling, Re Rolling and Annealing of S.S. Sheets. Since the closure directions were issued to the unit on 06.12.2018, the unit was sealed and electricity has been disconnected on 08.12.2018. However, M/s Hanuman Enterprises was found operational during inspection and this unit is engaged in the activity of Cold Re-Rolling of S.S. Sheets (Without Pickling) at the same address. The unit is having Consent to Operate under Green Category valid upto 21.11.2027.



M/s Hanuman Enterprises



M/s Hanuman Enterprises

- g) M/s Bajrang Engineering Works, D-45, S.M.A., Industrial Area, Delhi-110033:**
During inspection of the unit it was informed that the unit was earlier engaged in the activity of Pickling of Stainless Steel Sheets. As closure directions were issued to the unit on 06.12.2018, the unit was sealed and electricity was also disconnected on 08.12.2018.



M/s Bajrang Engineering Works

- h) M/s Hanuman Steel Udyog, 63, S.S.I. Industrial Area, GTK Road, Delhi-110033:**
(M/s Bansal Enterprises): The inspection team inspected the unit and found that the unit was engaged in the activity of Pickling, Re Rolling and Annealing of S.S. Sheets. As closure directions were issued to the unit on 06.12.2018, this unit was sealed and electricity was also disconnected on 08.12.2018. However, M/s Bansal Enterprises was found operational during inspection which is engaged in the activity of Stainless Steel Re-Rolling (Cold) at the same address. The unit has installed a furnace in the premises but was not in operational condition. The unit is having Consent to Operate under green category valid upto 23.04.2028.



M/s Bansal Enterprises



M/s Bansal Enterprises

- i) **M/s Jaysons (India), 56, S.S.I., Industrial Area, Delhi-110033:** This unit is engaged in the activity of Manufacturing Of Polyester Zipper Including Dyeing. The unit is also having Consent to Operate under Orange category valid upto 14.07.2020.



M/s Jaysons (India)



M/s Jaysons (India)

- j) **M/s Berlia Industries, 59, SSI, Industrial Area, Delhi-110033:** This unit is engaged in the activity of Phosphating & Powder Coating. The unit has installed Effluent Treatment Plant for treatment of waste water generated from acid dipping section of the unit.



M/s Berlia Industries



M/s Berlia Industries



M/s Berlia Industries

CETP: The team also inspected SMA Co-operative Industrial Estate CETP to check the operational status. It was found that the same was operational.







ORIGINAL APPLICATION NO.807/2018

DATE OF INSPECTION

29.08.2019

AREA

Mayapuri Industrial Area

MAYAPURI INDUSTRIAL AREA

The Committee inspected Mayapuri Industrial Area on 29.08.2019 to check the illegal and unauthorized polluting industrial activities at Mayapuri by which toxic fumes, chemicals and oils are released in the atmosphere creating hazard for environment and public health. Massive air and Water pollution being caused on account of illegal scraping, dismantling activities of vehicles at Mayapuri in Delhi which were carried out by encroaching on the road side.

During the visit to Mayapuri Industrial Area on 29.08.2019, it was observed that encroachments have been removed by the concerned agencies but condition of roads was bad. The traders were requesting to make the proper arrangement for lifting and handling the waste generated there. DSIIDC officer informed that Rs. 81 crores has already been sanctioned for constructions of the roads in the area and the process of floating tenders is under way.



Inspection of Mayapuri Area

The Committee during inspection discussed the issues with respect to polluting activities carried on earlier i.e. pollution due to encroachment, scraping and dismantling of vehicles. The traders of Mayapuri market informed the Chairperson that now there is no scrapping/dismantling activities in this area and only trading and assembling of vehicle parts is being done.



Inspection of Mayapuri Area

The Committee did not notice any encroachments, which existed earlier, the traders informed that sometimes after unloading, it takes time to keep the large quantity of goods inside the premises which may look like encroachment on roadside. The Traders also informed that there are about 400-500 shops out of which only 50-60 shops now open on regular days.



Inspection of Mayapuri Area

Mr. Vivek Goyal, General Secretary, D- Block, Mayapuri Industrial Area, informed that earlier some hawkers had taken the shops on rent for Scrapping and dismantling of vehicles who have disappeared after the action was taken by the authorities. He also informed that Roadside condition and its maintenance is always a big issue as the roads are always covered with dust which is also causing pollution.

The traders of Mayapuri were sensitized about the necessity to check the polluting activity which are adversely affecting the common man and that the action taken by the authorities to clear the encroachment and stop the polluting activities like scrapping and dismantling of vehicles, to comply the directions of Hon'ble National Green Tribunal, is for their welfare. They were also informed that the purpose of inspection is also to resolve the problem being faced by the Traders of Mayapuri Industrial area and ensure that the present as well as future generations can breathe clean air. The shop owners/occupiers can also support in this mission by contributing and managing the waste/hazardous waste generated from their shops/ units in a scientific manner. Some of the water polluting and air polluting units of the area were inspected by the Committee as per details listed below:

- a) **M/s Maharani of India, C-154, Mayapuri, Ph-II**: This unit is engaged in the activity of garments manufacturing including washing. The unit has installed the Effluent Treatment Plant (ETP) for the treatment of the effluent generated by the unit. The unit is having a valid consent to operate.



M/s Maharani of India-water sample from collection tank

- b) **M/s Jakson& Company, C-266-267**: The unit is engaged in the activity of assembling of Generator and Mr. Anil Choudhary, Manager of the company informed that there is no water related activity running in this premises therefore there is no need of installing ETP in the premises.



M/s Jakson& Company



M/s Jakson& Company

- c) **M/s Inditex India Pvt. Ltd., C-268**: The unit was engaged in the activity of the phosphating of outer body of the DG sets. The unit is generating waste water due to Phosphate bath (for generator assembling purpose) activity. Effluent Treatment Plant was consisting collection tank, degreasing Bath (Conc. 6 %), Rinsing Tank Bath, Dosing of chemicals, Filtration Tank.



M/s Inditex India Pvt. Ltd.-Representative showing water condition before treatment



M/s Inditex India Pvt. Ltd.-Representative showing water condition after treatment

ORIGINAL APPLICATION NO.56&57/2013

DATE OF INSPECTION

25.09.2019

AREA

Nilothi (NDMC), Baprolla (SDMC),
Bakkarwala (SDMC), Ranholla (SDMC),
Nangloi (NDMC),

The petitioners in OA No. 56 & 57/2013 were aggrieved due to the illegal activities of Plastic waste storage/segregation/recycling the PLASTIC on the agricultural land in the villages. The burning of plastic waste on agricultural land was also a matter of grave concern for the residents of the area as it was adversely affecting the crop and health of human beings/cattles.

The Chairperson of Oversight Committee with Sh. Shirish Sharma, Dy Commissioner of West Zone (SDMC), Assistant Commissioner of Narela Zone of North DMC Sh. Balraj, along with other Senior Officers of North Delhi Municipal Corporation, Revenue department, Officers/officials from Delhi Police, Environmental Engineer from DPCC, Sh. Sanjay Vatts, Environmental Engineer from DPCC, Sh. S.K. Goyal and Nodal Officer of Oversight Committee, Dr. BMS Reddy visited above named five villages to see the status of the land stated to have been got cleared by the authorities, which were earlier being used for storage, handling, recycling and burning of plastic waste. The Committee inspected these five villages where the Air and Water pollution was due to handling of the plastic waste and its storage on agricultural land and the pollution being caused due to the burning of the plastic waste.

Village wise position existing on the date of inspection i.e. 25.09.2019.

NILOTHI

Area of Nilothi Village (Near Sheela Properties, Nilothi Village) was visited to check the current status, post action taken by the concerned agencies with respect to removal of Plastic waste from agricultural land. No Plastic waste dumping/storage related activity was noticed in the area. Currently the land is not in cultivable condition as 'malba' of demolished boundary walls was lying dumped on the ground. On the site Sh. Vikas Shokeen (land owner), currently residing at H. No. 240, Nilothi Village, New Delhi-110041 was present. He assured to take necessary steps for removing the Construction and Demolition waste (C&D) as early as possible. Nodal agency was asked to submit the action taken report in this regard. Photographs of Inspection in Nilothi Village are as follow: (GPS Coordinate: 28.652257, 77.052351)



Nilothe Village



Nilothe Village



Nilothe Village

Some other sites of Nilothi Village were also checked and it was observed that now the same are being used for agricultural purpose and residential purpose. (GPS Coordinate: 28.651497, 77.053588)



Nilothi Village



Nilothi Village



Nilothi Village

BAPROLLA VILLAGE

It was found that sites which were earlier used for plastic waste storage purpose, are now being used for agricultural purpose only. Photographs of same sites in Baprolla Village are as follow: (GPS Coordinate: 28.638205, 77.016211)



Baprolla Village



Baprolla Village



Baprolla Village



Baprolla Village

However, on the other side of this area, behind the wall, a small area is used as '*Dhalao*'. Chairperson of Committee directed MCD officials to take appropriate action properly to manage the waste and the site. Photographs of the '*Dhalao*' site are as follow:



Baprolla Village



Baprolla Village

Other sites of Baprola Village were also checked with team members. It was found that though plastic waste was stored earlier, now the site, having boundary walls, is vacant. (GPS Coordinate: 28.642569, 77.011170)



Baprola Village



Baprola Village



Baprola Village

At the same site 2-3 factories in Baprola Village were also noticed which were found locked. Concerned MCD officials were directed to take the necessary action against these the units as these are non-conforming to the land use and against provisions of MPD 2021.



Baprola Village



Baprola Village

BAKKARWALA VILLAGE

The Committee visited Bakkarwala village to see the current status after the action was taken by the agencies. The Committee was pleased to see that a construction and demolition Waste Handling Plant has been setup there named as M/s C&D Waste Plant (Rise Eleven) (C&D Waste Plant, Bakkarwala Rd, Near Beriwal Car Wash, JJ Colony, Bakkarwala, Delhi, 110015). This step is very constructive and positive to treat demolition waste and use the same for making tiles. (GPS Coordinates: 28.659916, 77.015921)



Bakkarwala Village



Bakkarwala Village



Bakkarwala Village

RANHOLLA VILLAGE

Area of Ranholla Village was visited by undersigned along with the team members and it was found that sites, which were earlier used for storage of plastic waste are now being used for selling of sugarcane and fodder for cattles. No plastic waste related activities were observed during inspection.



Ranholla Village



Ranholla Village

NANGLOI VILLAGE

When area of Nangloi Village was visited by the Committee, it was found that CWC sheds developed by DSIDC have been sealed by the DSIIDC, as the occupiers were using the premises for impermissible activities.(GPS Coordinates: 28.689092, 77.060675).

Request dated 31.10.2019 for extension of time to submit the final report in tabular form as directed by Hon'ble National Green Tribunal, has already been sent. The final report will be submitted on receiving necessary data/information from all the stake holders.


JUSTICE (RETD.) PRATIBHA RANI
CHAIPERSON, OVERSIGHT COMMITTEE
18.11.2019

Encl: Minutes of the Meetings dated 26.08.2019 with NGO Toxics Links and representatives of NDMC, SDMC, EDMC, DSIIDC & DPCC.

By email

Office of the Chairperson
Oversight Committee headed by Justice (Retd.) Pratibha Rani
E Block, I Floor, Vikas Bhawan-II, Upper Bela Road,
Civil Lines, Delhi-110054

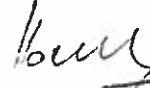
No.F.OSC/NGT/2019/ 6420

Dated: 28/08/19

MINUTES OF THE MEETING

Please find enclosed herewith the minutes of the meeting of the Chairperson of the Oversight Committee with Mr. Ravi Aggarwal, Director of Toxics Link, NGO along with Mr. Piyush Mohapatra, Sr. Programme Coordinator, Delhi on 26.08.2019 at 11.00 AM at Vikas Bhawan-II, Delhi-110054 for necessary action.

Yours sincerely,



(Dr BMS Reddy)

Nodal Officer of the Oversight Committee

To:

1. Justice (Retd.) Pratibha Rani, Chairperson, Oversight Committee of NGT for kind information.
2. Sh. Sh. Ravi Aggarwal, Toxics Link, H2 (Ground Floor), Jangpura Extension, New Delhi-110014
3. MS, DPCC msdpcc@nic.in for information please.
4. PS to the Chairman, DPCC chdpcc@nic.in, senv@nic.in for information of the Chairman.
5. Satish Kumar, PS to Chairperson, Oversight Committee, sskamra25@gmail.com

Minutes of the meeting dated 26.08.2019 headed by Justice (Retd.) Pratibha Rani, Chairperson, Oversight Committee (OA No. 601/2018) with NGO Toxics Link,

Justice (Retd.) Pratibha Rani, Chairperson of the Oversight Committee convened meeting with NGO Toxics Link, which was attended by Mr. Ravi Aggarwal, Director of Toxics Link, NGO along with Mr. Piyush Mohapatra, Sr. Programme Coordinator on 26.08.2019 at E Block, I Floor, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054.

1. Chairperson of Oversight Committee welcomed the members of Toxics Link, NGO to the meeting and discussed about the points raised in the previous meeting held on 08.08.2019 with members of NGO.
2. Chairperson discussed the para 31-34 of the order of Hon'ble National Green Tribunal in OA No. 601/2018 dated 24.01.2019 and the steps required to be taken to achieve the target as per the mandate of Oversight Committee in this regard.
3. Chairperson asked the NGO about the proposal/suggestion for implementation of Hon'ble NGT orders in the matter of OA No. 601/2018.
4. Representative of Toxics Link, NGO requested for more time to make proposals for implementation of order of Hon'ble National Green Tribunal in OA No. 601/2018 dated 24.01.2019 for public awareness.
5. Representative of NGO Toxics Link, also discussed about the handling of Solid waste and shared the view that segregation of Domestic waste or Institutional waste must be done at initial stage accordingly i.e. dry waste, wet waste or plastic waste & ors. may be segregated so that waste collectors may handle the waste in a proper manner, representative again stated that it will also reduce the work load on the agencies which are already doing work in waste management field like MCDs.
6. Representative of NGO Toxics Link, discussed about the shortage of landfills site in Delhi and while keeping this in mind, representative of NGO proposed that Committee may also add Residents Welfare Associations (RWAs), Institutions, Colleges as stakeholders for handling and managing of the Solid waste generated from their respective areas which may reduce load on sanitary landfills.
7. Representative of NGO Toxics Link, also draw the attention of Chairperson towards the Li-ion battery & Pb-battery waste and discussed about its harmful

effect on Human health and Environment and need of plans to manage their disposal.

8. Chairperson informed that Hon'ble National Green Tribunal has directed the Oversight Committee to submit its report before 31.10.2019 and so the task of finalising the steps/programs to create awareness needs to be expedited by the NGO.
9. Chairperson asked the NGO to finalise the steps/awareness programs keeping in view of the target groups and scarce resources in municipal bodies.



PRATIBHA RANI
Former Judge, Delhi High Court
Chairperson, Oversight Committee

By email

Office of the Chairperson
Oversight Committee headed by Justice (Retd.) Pratibha Rani
E Block, 1 Floor, Vikas Bhawan-II, Upper Bela Road,
Civil Lines, Delhi-110054

No.F.OSC/NGT/2019/6621

Dated: 26/08/19

MINUTES OF THE MEETING

Please find enclosed herewith the minutes of the meeting of the Oversight Committee convened under the Chairmanship of the said Committee headed by Justice (Retd.) Pratibha Rani, constituted pursuant to the order of Hon'ble National Green Tribunal (NGT) dated 24.01.2019 in OA No. 601/2018 titled Mayank Manohar & Paras Singh, Reporter Times of India Vs Govt. of NCT of Delhi & Ors. on 26.08.2019 at 11.45 AM in the Conference Room at 1st Floor, E-Block, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054 for perusal and necessary action by the concerned agencies

Yours sincerely,



(Dr BMS Reddy)

Nodal Officer of the Oversight Committee

To:

1. Justice (Retd.) Pratibha Rani, Chairperson, Oversight Committee of NGT for kind information.
2. Sh. Vipin Kumar, Re venue Supdt., MCD Delhi Cantt. ceodelh-stats@nic.in.
3. MS. DPCC msdpcc@nic.in.
4. Sh. T.P. Singh, Department of Industries. tp.singh49@gmail.com
5. Sh. Prashant Bhardwaj, AO, East Delhi Municipal Corporation. aoedmcfl@gmail.com.
6. Sh. Sandeep Kumar, Additional Deputy Commissioner, FL, South Delhi Municipal Corporation. skjyani19@gmail.com.
7. Sh. Pushpendra Kumar, DC (F.L.), North Delhi Municipal Corporation. dcfactorylicensingndmc@gmail.com.
8. Sh. C.L. Meena, Executive Engineer, New Delhi Municipal Corporation. clmeena102@gmail.com.
9. Mr. Anil Kumar Jain, SE, DSIIDC. aniljaindsiidc@gmail.com.
10. Satish Kumar, PS to Chairperson, Oversight Committee, skkamra25@gmail.com

Minutes of the meeting dated 26.08.2019 headed by Justice (Retd.) Pratibha Rani, Chairperson, Oversight Committee, constituted pursuant to the order of Hon'ble National Green Tribunal (NGT) dated 24.01.2019 in OA No. 601/2018

The Oversight Committee, headed by Justice (Retd.) Pratibha Rani Committee, constituted pursuant to the order of Hon'ble National Green Tribunal (NGT) dated 24.01.2019 in OA No. 601/2018 titled Mayank Manohar & Paras Singh, Reporter Times of India Vs Govt. of NCT of Delhi & Ors. held the meeting on 26th August 2019 at 11.45 AM in the Conference Room of E-Block, 1st Floor, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054. This meeting was convened to discuss the issue regarding action to be taken under Step-3 and progress made by the concerned municipal authorities. The officers who attended the said meeting are listed as **Annexure-1**.

1. Chairperson welcomed all the members to the meeting of the Oversight Committee.
2. Chairperson referred to the email received from the SDMC which stated that factory owners usually lock their factory during sealing drive and run away, which is hampering the task in hand. Chairperson expressed her unhappiness towards such type of statement and attitude. Chairperson has directed all the DMCs to stick to the time lines promised to Hon'ble Supreme Court of India.
3. Sh. Sandeep Kumar, Additional Deputy Commissioner, Factory Licensing, South Delhi Municipal Corporation Representative requested for some more time for completion of the entire task in Step-3.
4. Representative. Mr. K.D. Verma, Additional Deputy Commissioner, Factory Licensing Department, East Delhi Municipal Corporation stated that they have completed 90 % of the work and submitted the report to chairperson of oversight committee. Representative sated that they will complete the remaining 10 % work by 31st August, 2019 and then East Delhi Municipal Corporation will start the sealing drive against the factories running illegally.
5. Representative. Ms. Veditha Reddy, Additional Deputy Commissioner (CL & FC), North Delhi Municipal Corporation stated that North Delhi Municipal Corporation will complete the work by 1st week of September, 2019 and will submit the final report as early as possible.

6. Chairperson allowed time up to 08.9.2019 for completion of identifying the illegal industries and sealing thereof which are covered under Step-3.
7. Representative of Industries Department of GNCTD Mr. T.P. Singh, submitted the progress report collected/received by the Industries Department from the three Municipal Corporations and discussed about levy of Environmental Damages on the industries which are covered under Step-1 and 2. Representative of Industries Department informed that it is difficult to identify those units which have been shifted to other places without the addresses being provided by the three Delhi Municipal Corporations and that till then it may be difficult to impose the penalty on these units.
8. Chairperson asked Dr. Chandra Prakash, Senior Environmental Engineer, Delhi Pollution Control Committee about the progress made with respect to the direction of Hon'ble NGT regarding imposition of Environmental Damage. Representative also informed that nature of activity is very important to decide the amount of penalty. Chairperson directed all the DMCs to submit/provide the list of the units along with clear address, date of start of operations, date of sealing/closure/number of days of violation, activity to calculate category wise quantum of the EC to be levied etc to Dr. Chandra Prakash, DPCC for further necessary action.
9. Chairperson directed Sh. TP Singh to coordinate with the three Delhi Municipal Corporations to collect the progress report with reference to action in OA NO. 601/2018. on weekly basis, so that data can be compiled.
10. Chairperson directed Delhi Municipal Corporations and Industries department to complete the work as early as possible. All the Delhi Municipal Corporations have been directed to submit action plans, based on which the Oversight Committee will make its recommendations to Hon'ble National Green Tribunal in its final report by 31.10.2019.
11. After this meeting was over, NGO Toxics Link's Director Mr. Ravi Aggarwal and Sr. Programme Coordinator Mr. Piyush Mohapatra were invited to join for interaction with Representatives of three Delhi Municipal Corporations on the issue of solid waste management. After the interaction, the Representatives of three Delhi Municipal Corporations sought time to consider the suggestions on

how to reduce burden on the existing sanitary landfills and decentralized this work.

Meeting ended with thanks to the Chairperson.



PRATIBHA RANI

Former Judge, Delhi High Court
Chairperson, Oversight Committee